College with Delhi University is pending;

- (b) what are the reasons therefor; and
- (c) by when it is likely to be affiliated with Delhi University?

THE MINISTER OF HUMAN RE SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) According to the information furnished by the Uni versity of Delhi, the Academic Council of the University, at its meeting held on 22.5.1990 approved the proposal to grant provisional affiliation to Nehru Homoeo pathic Medical College, New Delhi, sub ject to the condition that Delhi Adminis tration agrees that the service conditions of teachers of the college will be the same as are applicable to the College Appointed Teachers under Ordinance XII of the Ordinances of the University. The decision of the University was conveyed to the Delhi Administration on 14-6-1990. The matter is still under their consideration.

Draw ot Monetary Benefits by Members of National School of Drama

3439. SHRI PASUMPON THA. KIRUT-TINAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Society members and finance committee members of the National School of Drama are not permitted to draw the monetary bene fits from the School for the purpose of school plays, theatre workshop or teach ing etc. for the School;
- (b) if so, whether Government are aware that some society members and finance committee members have drawn! are drawing monetary benefits from the National School of Drama; and
- (c) if so, what action has taken so far against such members?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Memorandum of Association and the Rules and Regulations of the National School of Drama do not prevent its Society and finance committee members from taking

up such assignments with monetary benefits.

- The Government is aware that some society and finance committee members have been invited by the School for various academic and pro duction activities and they have drawn monetary benefits from the School for the purpose.
 - (c) Does not arise-

Preservation/Security of Antiques

3440. SHRI SURESH PACHOURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government have formulated any action plan for preserving and security of Antiques of Archaeological importance in the country;
 - (b) if so, what are the details thereof;
- (c) whether Government have conducted a survey in the State of Madhya Pradesh to know the number of ancient antiques of archaeological importance which require Government protection; and
- (d) if so, what are the details thereof and what action Government have taken to preserve those antiques and for their security from being stolen by smuggler gangs?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) The Government of India have taken the following measures for the preservation, security and safety of antiquities as well as to prevent theft and smuggling of antiquities:

- 1. Enforcement of the Antiquities and Art Treasures Act 1972, which interalia provides for the following:
 - (i) Compulsory registration of certain categories of antiquities (sculptures in all media) paintings, illustrated and illuminated manuscripts with the Registering Officers;